

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:5833  
ANSWERED ON:02.05.2013  
STATUS REPORT OF CBI CASES  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether classified and confidential status reports of Central Bureau of Investigation (CBI) which are to be filed in cases pending in various courts including the apex court are being vetted by the Ministry of Law and Justice;
- (b) if so, the details thereof;
- (c) whether the Ministry is entitled to vet the classified status report of CBI on cases pending in courts;
- (d) if so, the details thereof;
- (e) if not, the reasons for interference in the functioning of autonomous organisations like CBI; and
- (f) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (f): Information from Department of Personnel & Training is being sought. A consolidated reply will be laid on the Table of the House.